



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)

Notification
Srinagar, the 13th September, 2018.

SRO 399. In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure Samvat 1989 the Government hereby appoint Sh Imtiaz Ahmed Hamal, Advocate, Ld.Court of Prpl Sessions Judge, Kishtwar as Special Public Prosecutor in the case titled FIR No 58/2018 involving offences punishable under sections 302 RPC and 7/27 Indian Arms Act P/S Kishtwar before the Ld.Court of Prpl. Sessions Judge Kishtwar

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government

No LD (ACQ) 2018/196-Kishtwar

Dated: - 13 - 09 - 2018

Copy to the -

1. ✓ Principal Secretary to Government, Home Department. This is with to his U O No.Home/OWP/80/2018 Dated 07-08-2018.
2. Director General of Police, J&K, Srinagar.
3. Registrar General, J&K, High Court, Srinagar.
4. Prpl Sessions Judge, Kishtwar
5. Director Prosecution, J&K PHQ, Srinagar
6. Director Litigation, Jammu.
7. Sr Superintendent of Police, Kishtwar
8. Public Prosecutor, Kishtwar.
9. Sh Imtiaz Ahmed Hamal, Advocate, Ld.Court of Prpl.Sessions Judge, Kishtwar for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
10. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
11. SRO Section, Department of Law Justice and Parliamentary Affairs
(W 7 S. C).

(Waseem Ahmed Lone)
Public Law Officer

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10/09